

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
TRIMURTI CONCAST PRIVATE LIMITED**
RELEVANT PARTICULARS

1. Name of Corporate Debtor	TRIMURTI CONCAST PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	18-08-1989
3. Authority under which Corporate Debtor is incorporated / registered	RoC-Kanpur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27104UP1989PTC011063
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Meerut Road, Near 66 K.V. Power House, Muzaffarnagar, UP 251003
6. Insolvency commencement date in respect of corporate debtor	24-12-2019
7. Estimated date of closure of insolvency resolution process	21-06-2020 (180 days from the Insolvency Commencement Date)
8. Name and Registration number of the insolvency professional acting as interim resolution professional	NAME - SANJAY KUMAR DEWANI REG NO.- IBBI/IPA-001/IP-P00423/2017-18/10746
9. Address & email of the interim resolution professional, as registered with the board	ADDRESS- 133, BHAGIRATHI APPTS, PLOT NO. 13/1, SECTOR-9, ROHINI, NEW DELHI-110085 Regd E-mail - sanjaydewani@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS- D-55, DEFENCE COLONY, NEW DELHI-110024. Email: cirp.tcpl@gmail.com
11. Last date for submission of claims	07-01-2020
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable.

Notice is hereby given that the National Company Law Tribunal (Allahabad Bench) has ordered the commencement of Corporate Insolvency Resolution Process of **TRIMURTI CONCAST PRIVATE LIMITED** on **24-12-2019**.

The creditors of **TRIMURTI CONCAST PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **07-01-2020** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-1. NOT APPLICABLE

Submission of false or misleading proofs of claim shall attract penalties.

Sanjay Kumar Dewani
Sd/-
Insolvency Professional
IBBI/IPA-001/IP-P00423/2017-18/10746

Date: 26/12/2019
Place: New Delhi

SANJAY KUMAR DEWANI
(Interim Resolution Professional)
IBBI/IPA-001/IP-P00423/2017-18/10746